GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING LOK SABHA

UNSTARRED QUESTION NO. 2223 (TO BE ANSWERED ON 11.12.2015)

REVIEW OF PRASAR BHARTI

2223. SHRI R.P. MARUTHARAJAA: SHRI DUSHYANT CHAUTALA: SHRIMATI RITI PATHAK: SHRI B. SRIRAMULU:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has reviewed the functioning of the Prasar Bharti (PB), if so, the outcome thereof along with the deficiencies identified in its working;
- (b) whether the issues concerning service conditions of the employees of the PB have been sorted out, if so, the details thereof and if not, the reasons therefor;
- (c) whether a large number of posts are lying vacant in PB, if so, the details thereof and the corrective measures taken by the Government to fill the vacant posts along with the steps taken to include professionals in PB with allowing to recruit own officers instead of deputation from other services;
- (d) whether the production capacity of PB is not fully utilised, if so, the details thereof and the corrective measures taken by the Government in this regard; and
- (e) the further steps taken/being taken by the Government to revitalise PB and grant full financial and administrative autonomy including recruitment of staff?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]:

(a): Review of functioning of Prasar Bharati is a continuous process which is carried out from time to time. After review, suitable suggestions are made to Prasar Bharati as per consensus arrived at.

- (b): With the enforcement of the Prasar Bharati (Amendment) Act, 2011 with effect from 08.03.2012, all officers and employees, borne on the cadres of All India Radio (AIR) and Doordarshan (DD), who were recruited upto 05.10.2007, are to be treated as on deemed deputation to Prasar Bharati till their retirement. The employees recruited after 05.10.2007 shall be Prasar Bharati employees.
- (c) & (d): Though there are vacancies in Prasar Bharati which also affect their production capacity, there is a need to reassess actual requirement of staff in Prasar Bharati keeping in view changes in broadcast technologies. Prasar Bharati has been advised to carry out a Manpower Audit to identify posts actually needed to be filled up. However, efforts are made by Prasar Bharati to utilise the capacity to the optimum level by re-deployment of staff on transfer/tour.
- (e): Prasar Bharati was established as an autonomous corporation on 23.11.1997 under the Prasar Bharati (Broadcasting Corporation of India) Act, 1990. The Act provides full functional autonomy to Prasar Bharati. The general superintendence, direction and management of Prasar Bharati is vested in the Prasar Bharati Board which exercises all powers and does all acts and things on behalf of the Corporation, as enshrined in the Act.
